

In respect of police forces of Delhi and Chandigarh, a Committee each has been constituted to analyze and examine all orders of acquittal in criminal cases for ascertaining the mistakes committed during investigation/prosecution.

Agitations for reservation in Government employment

2769. SHRI RAJKUMAR DHOOT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that agitations for reservation in Government employment are going on in various parts of the country, if so, the details thereof;

(b) whether it is also a fact that most of these agitations have become violent at some point or the other; and

(c) what action Government has taken or proposes to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) Yes, Sir. Various communities across a number of States have been agitating for reservations in Government employment. The prominent are by the Jats in Haryana, Uttar Pradesh, Rajasthan and other States, the Gurjars in Rajasthan, the Marathas in Maharashtra and the Patidars in Gujarat. In addition, a number of other communities, which are currently out of the purview of reservations, have been demanding reservation on the basis of economic backwardness.

(b) The agitations by Jats, Gurjars, Marathas and Patidars communities have witnessed violence on a number of occasions during which the protestors resorted to 'rail/road blockades', damage to public property and clashes with the police.

(c) The Central Government issued advisories to the State Governments concerned on 18.03.2015, 08.09.2015, 14.07.2015, 11.09.2015 and 29.10.2015 to take all precautionary and preventive measures to avoid untoward incidents and to maintain law and order during such agitations.

**Assessment of loss due to flood in
North-Eastern States**

2770. SHRIMATI NAZNIN FARUQUE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has carried out assessment of loss of property and lives and damage to other things like houses, road and crop due to flood in North-Eastern States in 2014-15;

(b) if so, the details thereof; and

(c) the details of sanctioned schemes and financial resources provided by Union Government to bring normalcy in affected areas?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) As per the information received from the North-Eastern State Governments, based on their preliminary assessment, following losses/damages due to floods, landslides and rains oriented calamities were reported during 2014-15:—

| States | lives lost (No.) | Cattle lost (No.) | Houses (No.) | Cropped areas affected (lakh ha.) |
|-------------------|---------------------|----------------------|-----------------|--------------------------------------|
| Arunachal Pradesh | 61 | 1992 | 2742 | 0.80 |
| Assam | 90 | 8961 | 138000 | 3.67 |
| Meghalaya | 66 | 8822 | 10701 | 0.159 |
| Nagaland | 17 | 2860 | 14537 | 0.31 |
| Tripura | 21 | — | 1139 | 0.015 |

In addition, there was damage to infrastructure also. No damage or casualty was reported from other States of North-Eastern region.

(c) The concerned State Governments undertake relief operations in the wake of natural disasters including flood from the State Disaster Response Fund (SDRF) already placed at their disposal. When the available resources of the State under the SDRF are inadequate, an additional assistance is extended from the National Disaster Response Fund (NDRF) by following the laid down procedure, which includes an assessment based on the visit of an Inter-Ministerial Central Team. The financial assistance is towards relief and not for compensation of loss as suffered.

The State-wise allocation and releases from SDRF in respect of North-Eastern States for the year 2014-15 is given in Statement.

Statement

*State-wise details of allocation and releases of SDRF and NDRF
during the year 2014-15*

(₹ in crore)

| Sl. No. | Name of the State | Allocation under SDRF | Centre's share of SDRF released | Released from NDRF |
|---------|-------------------|-----------------------|---------------------------------|--------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | Arunachal Pradesh | 44.67 | 40.20 | 125.96 |
| 2. | Assam | 320.62 | 425.97# | 0.00 |

| 1 | 2 | 3 | 4 | 5 |
|-------|-----------|--------|--------|--------|
| 3. | Manipur | 8.78 | 3.95 | 0.00 |
| 4. | Meghalaya | 17.81 | 16.03 | 30.56 |
| 5. | Mizoram | 10.40 | 9.36 | 0.00 |
| 6. | Nagaland | 6.04 | 5.44 | 19.43 |
| 7. | Sikkim | 27.65 | 24.89 | 0.00 |
| 8. | Tripura | 23.47 | 21.12 | 0.00 |
| TOTAL | | 459.44 | 546.96 | 175.95 |

Including arrears of SRF for the previous year.

Unified agency to check human trafficking

2771. DR. PRABHAKAR KORE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that human trafficking is on the rise in South Asian countries;

(b) whether the National Legal Services Authority (NALSA) submitted a report recommending for creation of one unified agency at the national level to check human trafficking;

(c) if so, the details of the recommendation of the National Legal Services Authority (NALSA); and

(d) the steps taken by Government to create unified agency to check human trafficking?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) A large number of persons are reportedly trafficked within and from South Asia every year for sex work, labour, forced marriages, organ trade, etc. As an organized crime, globally, human trafficking is pegged after illegal drugs and arms smuggling.

(b) to (d) Yes, Sir. National Legal Services Authority (NALSA) has submitted a report to the Hon'ble Supreme Court in which it, *inter-alia*, recommended to establish an Organized Crime Investigation Agency (OCIA). An inter-Ministerial consultation has been sought on the proposal for setting up of Organized Crime Investigation Agency with the objective to investigate, collect intelligence of the cases of human trafficking and other organized crimes, train the law enforcement officers and coordinate in rescue and rehabilitation of the victims.